

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 11/RP/2025

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003, read with Order 47 Rule 1 of the Code of Civil Procedure, 1908, along with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, for review of the order dated 20.6.2025 in Petition No. 344/MP/2020.

Petitioner : Ratnagiri Gas and Power Private Limited (RGPPL)

Respondent : Maharashtra State Electricity Transmission Co. Ltd. and Ors.

Date of Hearing : **22.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, RGPPL
Ms. Ritu Apurva, Advocate, RGPPL
Ms. Rucha Pande, Advocate, MSETCL
Ms. Rimali Batra, Advocate, MSEDCL
Shri Abhishek Lalwani, Advocate, MSEDCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the learned counsel for the Respondents, MSETCL, advanced detailed submissions and concluded their respective arguments. Learned counsel for the Respondent, MSEDCL, sought liberty to place its arguments by way of written submission.

2. Based on the request of the learned counsel for the parties, the Commission permitted both sides to file their written submissions, if any, within two weeks, with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

